

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Sri Ramani Resorts and Hotels Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Sri Ramani Resorts and Hotels Private Limited
2.	Date of incorporation of corporate debtor	20.05.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4.	Corporate Identity No. of corporate debtor	U55101TN2011PTC080728
5.	Address of the registered office and principal office (if any) of corporate debtor	# 8/42, Maharaja Surya Road Alwarpet Chennai, Tamil Nadu - 600018
6.	Insolvency commencement date in respect of corporate debtor	As per NCLT order dated 06.06.2022 in financial creditor petition CP(IB)/22(CHE)/2022
7.	Estimated date of closure of insolvency resolution process	03.12.2022 (180 days from the Insolvency Commencement date which is 06.06.2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - CA. Vasudevan Navneeth Registration No – IBBI/IPA-001/IP-P01048/2017-2018/11731
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - No 12, 1 st Street, Raghavan Colony, Ashok Nagar, Chennai -600083 Email – navneethv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address -“Sai Prasad”, First Floor, No 11, 12th Avenue, Ashok Nagar, Chennai – 600083 Email – sriramaniirp@gmail.com
11.	Last date for submission of claims	20.06.2022 (14 days from the appointment of the interim resolution professional which is 06.06.2022, date on which copy of order of NCLT, Chennai in CP(IB)/22(CHE)/2022 was received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Sri Ramani Resorts and Hotels Private Limited on 06.06.2022.

The creditors of M/s. Sri Ramani Resorts and Hotels Private Limited, are hereby called upon to submit their claims with proof on or before 20.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.



Handwritten signature

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.06.2022
Place: Chennai



A handwritten signature in blue ink, appearing to read "V. Navneeth".

CA Vasudevan Navneeth
Interim Resolution Professional